

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00455/2020

Dated Monday the 22nd day of March Two Thousand Twenty One

CORAM : HON'BLE SHRI. S. N. TERDAL, Member (J)
HON'BLE SHRI. C. V. SANKAR, Member (A)

S.Ganesan, S/o. A. Subbarayan,
Res. No. 20, Type "E",
Tower Block-2, Bhavani Township, Anupuram,
Kalpakkam 603127,
Kancheepuram Dist.Applicant

By Advocate M/s. T. N. Sugesh

Vs

1.The Union of India,
Rep by the Chairman-cum-Managing Director
Bharatiya Nabhiya Vidyut Nigam Limited,
Department of Atomic Energy,
Kalpakkam 603102.

2.The Executive Director (Human Resources),
Bharatiya Nabhiya Vidyut Nigam Limited,
Department of Atomic Energy,
Kalpakkam 603102.

3.The Assistant General Manager (HR),
Bharatiya Nabhiya Vidyut Nigam Limited,
Department of Atomic Energy,
Kalpakkam 603102.Respondents

By Advocate Mr. M. Kishore Kumar, SPC

ORAL ORDER**(Pronounced by Hon'ble Shri. S. N. Terdal, Member(J))**

The relief prayed for in this OA is as follows:

"To direct the respondents to consider and pass orders on the application for change of residence in accordance with the provisions contained in Rule XVI of the Allotment of Bhavini Residences (DAE) Anupuram, Rules 2004 submitted by the applicant on 26.04.2019 and the applicant's representation dated 15.06.2020 and thus render justice."

2. Heard Mr. T. N. Sugesh, counsel for the applicant & Mr. M. Kishore Kumar, SPC appearing for the respondents on advance notice.
3. At the time of hearing, counsel for applicant submits that the applicant has made a representation which is still pending for consideration before the respondents.
4. In view of the submission made by the counsel for the applicant, without going into the merits of the case, this OA is disposed of with liberty to the applicant to file a fresh comprehensive representation within a period of 15 days from the date of receipt of a copy of this order. On receipt of such representation, the respondents are directed to consider and dispose of the same by a reasoned and speaking order as per law within a period of two months thereafter.
5. OA is disposed of at the admission stage. No costs.

(C.V.Sankar)
Member(A)

(S.N.Terdal)
Member(J)

22.03.2021

SKSI